

Employment to the Children of Port Employees

3711. SHRI RANJIB BISWAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have a proposal to provide employment to the children of the port employees in the ports where they are serving;
- (b) if so, the steps taken in this regard;
- (c) the norms prescribed therefor; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) No, Sir.

(b) to (d) Do not arise.

Proposal for Merger of Employees

3712. SHRI MOHAN RAWALE: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the employees of Mumbai Port Trust Employees Cooperative Society are treated as the employees of the Mumbai Port Trust;
- (b) if not, the reasons therefor;
- (c) the total amount of salaries/wages being paid to these employees;
- (d) whether the employees of the Cooperative canteens of the Mumbai Port Trust are being treated as employees of the Mumbai Port Trust;
- (e) if so, the details thereof;
- (f) whether there is a proposal to merge these employees of the Mumbai Port Trust Employees Cooperative Society with Mumbai Port Trust and treat them at par with the other employees of the Mumbai Port Trust; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) No, Sir.

(b) These societies are not established by Mumbai Port Trust but by the employees for various activities having no direct relation with the activities of the Port. Further, these societies are registered and administered under the provisions of Cooperative Societies Act. Thus the question of treating employees of Co-operative Societies as employees of Mumbai Port Trust does not arise.

(c) Salaries and wages to employees of these Cooperative Societies are not paid by Mumbai Port Trust.

(d) Yes, Sir.

(e) As per the directive of the Mumbai High Court in a Writ Petition filed in 1991, 402 employees of 8 Cooperative

Canteens operating in the Mumbai Port Trust have been treated at par with other Mumbai Port Trust Employees with effect from 1.10.1991 and extended the same salaries and benefits.

(f) No, Sir.

(g) Does not arise.

Buildings for Post Offices

[*Translation*]

3713. SHRI ADITYANATH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether several post offices have not their own buildings in the country;
- (b) if so, the details thereof, state-wise; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Yes, Sir.

(b) The data collected upto 31.3.1997 is enclosed in the attached Statement State-wise.

(c) The department is constructing their own buildings for Post Offices in a phased manner all over the Country depending upon availability of funds.

Statement

No. of Post Offices in rented buildings (as on 31.3.1997)

S. No.	Name of Cricle	No. of Post Offices
1	2	3
1.	Orissa	970
2.	Bihar	1219
3.	U.P.	2598
4.	Karnataka	1498
5.	Gujarat	1203
6.	A.P.	2181
7.	Tamilnadu	2517
8.	J&K	214
9.	Haryana	439
10.	N.E.	231
11.	Kerala	1269
12.	Delhi	318
13.	Rajasthan	1202

1	2	3
14.	Assam	459
15.	Punjab	610
16.	W.B.	1694
17.	H.P.	411
18.	M.P.	1192
19.	Maharashtra	1822
Total:		22047

Break-up of N.E. & West Bengal

(N.E.)	
Meghalaya	34
Mizoram	32
Tripura	56
Manipur	44
Nagaland	32
Arunachal Pradesh	33
Total	
	231
(West Bengal)	
West Bengal	1660
Sikkim	13
Andaman & Nicobar	21
Total	
	1694

Separation of Judiciary from Executives*[English]*

3714. DR. JAYANTA RONGPI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of States where judiciary has not yet been separated from executives; and

(b) the steps taken by the Government to ensure establishment of separate judiciary in these States within a fixed time frame?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) and (b) The information is being collected from the concerned State Governments and will be laid on the Table of the House.

Use of Hindi in Courts*[Translation]*

3715. SHRI PRABHUNATH SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have issued instructions for use of Hindi in official work so as to restrict the use of English in the courts; and

(b) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (M. THAMBI DURAI): (a) No, Sir.

(b) Does not arise.

Damage Bridge on NH in West Bengal and Assam*[English]*

3716. SHRI AMAR ROY PRADHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of bridges on National Highways damaged in West Bengal and Assam during each of the last three years;

(b) the number of bridges out of them repaired and the time by which the remaining bridges are likely to be repaired; and

(c) the total amount likely to be incurred on the repair of these bridges?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN):

(a)	Year	West Bengal	Assam
	1995-96	Nil	Nil
	1996-97	1	1
	1997-98	Nil	5

In addition to above, four bridges were damaged due to Bomb blasts in June, 1998 in Assam.

(b) Traffic on all the damaged bridges has since been restored by carrying out temporary repairs.

(c) Estimated cost of repairs in respect of these bridges in the States of West Bengal and Assam is to the tune of Rs. 25 lakhs and Rs. 558 lakhs respectively.

Cleaning of Major Rivers of Northern India*[Translation]*

3717. SHRI CHANDRASHEKHAR SAHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government have formulated any scheme for cleaning the major rivers of northern India;

(b) if so, whether the Government have formulated any action plan to protect Narmada and Betwa rivers from pollution;

(c) if so, the details thereof; and

(d) whether the Union Government are formulating